

18

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A. 1423/95.

Dt. of Decision : 1-12-95.

 Prasada Rao

.. Applicant.

vs

1. The Sr. Supdt., of Post Offices, Bhimavaram Division, Bhimavaram-02.
2. The Director of Postal Services, Vijayawada Region, Vijayawada, A.P.

.. Respondents.

Counsel for the Applicant : Mr. P. Rathaiah

Counsel for the Respondents : Mr. N. V. Ramana, Adl. CGS

CORAM:

THE HON'BLE SHRI JUSTICE V. NEELADRI RAO : VICE CHAIRMAN

THE HON'BLE SHRI  A.B. GORTHI : MEMBER (ADMN.)

..2

ORDER

As per Hon'ble Shri Justice V. Neeladri Rao, Vice Chairman

Heard Shri P. Rathaiah, learned counsel for the applicant and Shri N.V. Ramana, learned Standing Counsel for the respondents.

2. The applicant is now working as LSG Postman at Bhimavaram, HO. He was transferred as Mail Overseer as per impugned order dated 27.4.1995. The same is assailed in this OA.

3. The contention for the applicant is, that the post of Mail Overseer is a touring job and as there is a stone in his ^{gall} blader, he is not in a position to undertake tour and hence, he was constrained to challenge the order of transfer.

4. The applicant made representations dated 3.5.95 and 23.6.95 praying for his retention as LSG Postman and the same was rejected by orders dated 16.5.95 and 24.6.95 respectively. Then, the applicant submitted a representation dated 2.11.1995 seeking reversion as

~~Postman~~ ~~at Bhimavaram~~

5. It is now stated for the applicant that there is no provision whereby an employee can seek reversion from a substantive post. In the absence of any such provision, no direction can be given to the respondents to consider the case of the applicant for reversion, as the applicant has been promoted to the post of LSG Postman which is a substantive one.

X

20

6. But, as it is stated that, in view of the physical condition of the applicant that he is not in a position to discharge the duties of Mail Overseer, Chief Postmaster General, Hyderabad, shall consider the request of the applicant for his retention as LSG Postman after referring the applicant to a Government Doctor to consider whether in view of the physical condition of the applicant that he is not in a position to discharge the duties of Mail Overseer ~~immediately~~ which involves touring. The same has to be considered expeditiously by referring the applicant to a Government Doctor preferably within two months from the date of receipt of a copy of this order.

7. OA is ordered accordingly at the admission stage. No costs.//

has
Office is to communicate a copy of this order to Chief Postmaster General, Hyderabad by 7-12-1995.//

signature
(A.B. GORTHI)
Member (Admn)

signature
(V.NEELADRI RAO)
Vice Chairman

Dated: The 1st December, 1995

Dictated in the Open Court

signature
Deputy Registrar (J) CC

To mvl

1. The Sr. Supdt. of Post Offices, Bhimavaram Division, Bhimararam.
2. The Director of Postal Services, Vijayawada Region, Vijayawada A.P.
3. One copy to Mr. P. Rathaiah, Advocate, CAT. Hyd.
4. One copy to Mr. N. V. Ramana, Addl. C^o SC. CAT. Hyd.
5. One copy to Library, CAT. Hyd.
6. One spare copy.

pvm

Ogaat
14/12

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELAKRISHNA
VICE CHIEF JUDGE

AND
THE HON'BLE MR.R.RANGARAJAN :M(A)

DATED: 1 -12 -1995

ORDER/JUDGMENT

M.A./R.A./C.A.No.

in
O.A.No. 1423/95
T.A.No. (W.P.No.)

Admitted and Interim directions
Issued.

Allowed.

Disposed of with directions.

Dismissed. *at the admission stage*

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

p.v.m.

alongwith OA or

NO Space. Copy

